

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).22923/2022

(Arising out of impugned final judgment and order dated 07-03-2022 in WP(C) No. 9734/2021 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

ANISH CHANDRAN T.R & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116803/2022-CONDONATION OF DELAY IN FILING and IA No.116804/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Abdulla Naseeh V.J., Adv.
Mr. C. K. Sasi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Issue notice.
- 3 Tag with SLP(C) No 2461 of 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER